

Mr. Speaker: May I now request him to resume his seat. Let us proceed now. (Interruption).

12.39 hrs.

PAPERS LAID ON THE TABLE.  
PASSPORTS RULES

The Deputy Minister in the Ministry of External Affairs (Shri Surendra Pal Singh): Sir, on behalf of Shri M. C. Chagla, I beg to lay on the Table a copy of the Passports Rules, 1967, published in Notification No. G.S.R. 709 in Gazette of India dated the 10th May, 1967, under sub-section (3) of section 23 of the Passports Ordinance, 1967. [Placed in Library. See No. LT-465/67].

ANNUAL REPORT OF NATIONAL COUNCIL OF EDUCATIONAL RESEARCH AND TRAINING ETC., ETC.

The Minister of Education (Shri Triguna Sen): I beg to lay on the Table—

(1) A copy of the Annual Report of the National Council of Educational Research and Training, New Delhi, for the year 1965-66, along with the Annual Accounts and the Audit Report thereon. [Placed in Library. See No. LT-466/67].

(2) A copy each of the following papers under sub-section (4) of section 23 of the Institutes of Technology, 1961:—

(i) Certified Accounts of the Indian Institute of Technology, Madras for the year 1965-66, along with the Audit Report thereon. [Placed in Library. See No. LT-467/67].

(ii) Certified Accounts of the Indian Institute of Technology, Bombay for the year 1965-66, along with the Audit Report thereon. [Placed in Library. See No. LT-468/67].

ANNUAL REPORT OF THE INDIAN TELEPHONE INDUSTRIES LIMITED

The Minister of Parliamentary Affairs and Communications (Dr. Ram Subhag Singh): Sir, on behalf of Shri I. K. Gujral, I beg to lay on the Table a copy of the Annual Report of the Indian Telephone Industries Limited, Bangalore, for the year 1965-66, along with the Audited Accounts, and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-469/67].

EMPLOYEES' PROVIDENT FUNDS ACT ETC., ETC.

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra): I beg to lay on the Table—

(1) A copy of Notification No. G.S.R. 437 published in Gazette of India dated the 1st April, 1967, under sub-section (2) of section 4 of the Employees' Provident Funds Act, 1952, adding 'Linoleum Industry' and 'Indoleum Industry' to Schedule I to the said Act.

(2) A copy of the Employees' Provident Funds, (Third Amendment) Scheme, 1967, published in Notification No. G.S.R. 553 in Gazette of India dated the 22nd April, 1967, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952. [Placed in Library. See No. LT-470/67].

(3) (i) A copy each of the following Notifications under sub-section (3) of section 47 of the Delhi Shops and Establishments Act 1964:—

(a) The Delhi Shops and Establishments (Amendment)

[Shri L. N. Mishra].

Rules, 1961, published in Notification No. F. 20(17)/60-1 & L in Delhi Gazette dated the 15th June, 1961.

- (b) The Delhi Shops and Establishments (Amendment) Rules, 1964, published in Notification No. F. 20(40)/63-Lab. in Delhi Gazette dated the 20th August, 1964.

- (ii) A statement showing reasons for delay in laying the above Notifications.

[Placed in Library. See No. LT-471/67].

**MINISTERS' (ALLOWANCES, MEDICAL TREATMENT AND OTHER PRIVILEGES) AMENDMENT RULES, ETC., ETC.**

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): I beg to lay on the Table—

- (1) A copy of the Ministers' (Allowances, Medical Treatment and other privileges) Amendment Rules, 1967, published in Notification No. G.S.R. 576 in Gazette of India dated the 20th April, 1967, under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952. [Placed in Library. See No. LT-399/67].
- (2) A copy of the Police-Forces (Restriction of Rights) Amendment Rules, 1967, published in Notification No. G.S.R. 537 in Gazette of India dated the 14th April, 1967, under sub-section (2) of section 6 of the Police Forces (Restriction of Rights) Act, 1966. [Placed in Library. See No. LT-472/67].
- (3) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—
  - (i) The Indian Forest Service (Appointment by Competi-

tive Examination) Regulations, 1967 published in Notification No. G.S.R. 535 in Gazette of India dated the 11th April, 1967.

- (ii) G.S.R. 657 published in Gazette of India dated the 6th May, 1967, making certain amendments to Schedule III to the Indian Administrative Service Pay Rules, 1954.

[Placed in Library. See No. LT-473/67].

**NOTIFICATIONS UNDER ALL INDIA SERVICES ACT, ETC.**

Shri Vidya Charan Shukla: Sir, on behalf of Shri K. S. Ramaswamy, I beg to lay on the Table a copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (1) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 1967, published in Notification No. G.S.R. 653 in Gazette of India dated the 6th May, 1967. [Placed in Library. See No. LT-400/67].
- (2) The Indian Forest Service (Fixation of Cadre Strength) Second Amendment Regulations, 1967, published in Notification No. G.S.R. 654 in Gazette of India dated the 6th May, 1967.
- (3) The Indian Forest Service (Initial Recruitment) Amendment Regulations, 1967, published in Notification No. G.S.R. 660 in Gazette of India dated the 5th May, 1967.
- (4) The Indian Forest Service (Fixation of Cadre Strength) Third Amendment Regulations, 1967, published in Notification No. G.S.R. 669 in Gazette of India dated the 13th May, 1967. [Placed in Library. See No. LT-474/67].